



CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chandernagore Building, 36 Janpath, New Delhi-110001

Phone: 23353503 FAX: 23753923

Petition No. 145/TL/2022

Dated: 3.8.2022

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) has been made by the Applicant, Warora Kurnool Transmission Limited having its registered office at C-105, Anand Niketan, New Delhi-110 021 for grant of separate transmission licence for implementation of "80 MVAR reactor at 765 kV Warangal New" on the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission scheme') consisting of the following element:

Scope of the Transmission Scheme	Capacity	Implementation timeframe
One spare unit (1-Ph) of 80 MVAR reactor at 765 kV Warangal New along with necessary arrangement to take spare reactor units into service as per the operational requirement.	80 MVAR (1-Ph)	15 months from issue of OM by CTU

2. Central Transmission Utility of India Limited vide its Office Memorandum dated 16.11.2021 approved the implementation of subject transmission scheme on RTM mode along with identifying the implementing agency and also addressed the same to Ministry of Power, Government of India and NCT.

3. The Central Transmission Utility of India Limited vide its letter dated 4.5.2022 has recommended for grant of separate transmission licence to WKTL for executing the transmission through RTM route as mentioned in para-1 above.

4. Based on material available on record, the Commission has, vide order dated 2.8.2022 in Petition No. 145/TL/2022, proposed to issue separate transmission licence to the Petitioner for transmission scheme on the Regulated Tariff Mechanism route as noted in para 1 above.

5. A copy of the application, along with its annexures and enclosures, made by the Petitioner for grant of inter-State transmission licence to Warora Kurnool Transmission Limited before the Commission can be accessed at the website www.adanitransmission.com or inspected by any person in the Commission's office by following the laid down procedure.

6. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the Applicant, as aforesaid, be sent to the undersigned by 26.8.2022 at the above noted address. The suggestions or objections received after the specified date shall not be considered.

7. The application shall be taken up for further hearing by the Commission in due course. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

(Harpreet Singh Pruthi)
Secretary